

towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay on Ports'."

DEMAND No. 134—CAPITAL OUTLAY ON ROADS

"That a sum not exceeding Rs. 1,35,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay on Roads'."

DEMAND No. 135—OTHER CAPITAL OUTLAY OF THE MINISTRY OF TRANSPORT

"That a sum not exceeding Rs. 11,55,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Other Capital Outlay of the Ministry of Transport'."

DEMAND No. 136—NEW DELHI CAPITAL OUTLAY

"That a sum not exceeding Rs. 57,12,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'New Delhi Capital Outlay'."

DEMAND No. 137—CAPITAL OUTLAY ON BUILDINGS

"That a sum not exceeding Rs. 74,67,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Capital Outlay on Building'."

DEMAND No. 138—OTHER CAPITAL OUTLAY OF THE MINISTRY OF WORKS, HOUSING AND SUPPLY

"That a sum not exceeding Rs. 42,27,000 be granted to the President, on account, for or

towards defraying the charges during the year ending on the 31st day of March, 1956, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Supply'."

APPROPRIATION (VOTE ON ACCOUNT) BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1955-56.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1955-56."

The motion was adopted.

Shri C. D. Deshmukh: I introduce* the Bill and beg to move*:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1955-56, and be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1955-56, be taken into 'Consideration'."

The motion was adopted.

Clause 1 to 3, the Schedule, the Title and the Enacting Formula were added to the Bill.

Shri C. D. Deshmukh: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted

WORKING JOURNALISTS (INDUSTRIAL DISPUTES) BILL

The Minister of Information and Broadcasting (Dr. Keskar): I beg to move:

"That the Bill to apply the Industrial Disputes Act, 1947 to working journalists, as passed by Rajya Sabha, be taken into consideration."

As the time for the consideration and the discussion of the Bill is short, I would like to be very brief in referring to the reasons for bringing forward this Bill.

At present there is no legal machinery for the settlement of industrial disputes which involve working journalists. A number of cases have arisen and working journalists have brought to our notice frequently the want of provision that there is in respect of any grievances that they might have against proprietors or with regard to many matters concerning their conditions of employment and also concerning their dismissal or other such related matters.

The question was entrusted to the Press Commission and the Press Commission, after very careful consideration, has suggested that one of the preliminary things with regard to this should be that the application of the Industrial Disputes Act might be extended to working journalists also, so that they can also enjoy the protection of the same machinery as other persons under that Act. The present Bill is therefore mainly enabling Bill which permits working journalists to take any disputes that

they might have with the management before the requisite Tribunals under the Provisions of the Industrial Disputes Act. The provisions of the Act are mainly procedural and the effect of the Bill, if passed, would be to enable working journalists to utilise this machinery. This would have the effect of covering not merely future disputes, but also the existing disputes if they have not been finally settled.

So, this is a very simple Bill, and as you will see, there is really only one important clause which gives the definition of the working journalists. The other clause simply says that it applies to working journalists, and I do not think that this requires a great deal of argument and support on my part. The subject is familiar to Members of the House. This has been discussed outside and in the press continuously, and I do not want to take up too much of the short time at my disposal by saying more at this stage. I would like to say more after I have heard the opinions of hon. Members.

I would like to say only one thing. There is only one hour at our disposal for discussing this Bill. The importance of this Bill for working journalists cannot be minimised. I hope that Members while expressing their views and making their suggestions will bear this in mind and help us in passing this Bill within the allotted time.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to apply the Industrial Disputes Act, 1947, to working journalists, as passed by Rajya Sabha, be taken into consideration."

There are no amendments for circulation or for reference to Select Committee, and so I shall call upon hon. Members to speak now.